

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cont. Case (Civil) No. 687 of 2019

Krishna Chandra Ghosh --- --- Petitioner  
Versus  
The State of Jharkhand & Anr. --- --- Opp. Parties

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**  
**Hon'ble Mrs. Justice Anubha Rawat Choudhary**  
Through: Video Conferencing

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For the Petitioner : Mr. Prashant Pallav, Advocate  
Ms. Monalisha Singh, Adv.  
For the State : Mr. Ravi Prakash Mishra

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**05/06.09.2021** Learned counsel for the petitioner Mr. Prashant Pallav is present.

Learned counsel for the State Mr. Ravi Prakash Mishra prays for and is allowed two weeks' time to file appropriate affidavit with respect to the main petition as well as to the interlocutory application.

It is submitted by the learned counsel for the petitioner that Cont. Case (Civil) No.540/2019 arising out of the same order, along with interlocutory application filed therein may also be placed along with this application.

Office is directed to tag this case along with Cont. Case (Civil) No.540/2019. The learned counsel for the State is directed to file appropriate affidavits in Cont. Case (Civil) No.540/2019 also with respect to the main petition as well as to the interlocutory application filed therein.

Post this case as well as Cont. Case (Civil) No.540/2019 on 22<sup>nd</sup> September 2021.

The affidavit should be filed latest by 20<sup>th</sup> September 2021.

*(Aparesh Kumar Singh, J)*

*(Anubha Rawat Choudhary, J)*

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